IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-90(PB)/2017

IN THE MATTER OF:

M/s. TV 18 Broadcast Ltd.Petitioner

v.

M/s. Amarpali Media Vision Broadcast

Pvt. Ltd.Respondent

SECTION: UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

Shri Mayank Goel, IRP in person

Shri Monamshel Maring, Advocate for IRP

Shri Vivek Agarwal, Advocate

For the Respondent(s):

Shri Alok Aggarwal with Rati Tandon, Advocates

ORDER

Learned Counsel for the respondent undertakes to furnish complete details to the applicant/Insolvency professional within three days and the matter be listed for further consideration on 22nd August, 2017. On the aforesaid date, all the directors of the respondent company shall remain present in person.

It is further made clear that in terms of Section 19 of the IBC, 2016, the personnel of the corporate debtor, its promoters or any other person associated with the management of the corporate debtor is under statutory obligation to extend every assistance and cooperation to the interim resolution professional as may be required by him in managing the affairs of the corporate debtor. On account of non-cooperation in divulging the information and depositing the

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amount with the insolvency professional, the filing of application has been necessitated. We consider it appropriate to direct the management to comply with the provisions of Section 19, so that the interim resolution professional may perform his duties in accordance with the provisions of Code.

List the matter for further consideration on 22nd August, 2017.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 V.Sethi